NOTICE

IT IS HEREBY notified for the information of the Advocates and the parties appearing-in-person that the Hon'ble Shri Justice Riyaz I. Chagla has issued the following directions:

All the Advocates and parties appearing-in-person are hereby informed that it is not necessary to move the Hon'ble Court hearing Testamentary matters for seeking extension of time for payment of court fees where court fees have been paid beyond the stipulated time and challan issued but not deposited with the Registry and for removal of Office objections in Testamentary Petitions as per the common conditional Orders passed in such matters. Henceforth, the said extension of time shall be obtained from the Testamentary Registrar / Addl. Registrar (O.S) / Addl. Prothonotary & Senior Master.

Dated this 08th day of April, 2022.

By Order,

HIGH COURT, ORIGINAL SIDE,)
BOMBAY.)

08.04.2022

(SACHIN B. BHANSALI)
Prothonotary and Senior Master,
High Court (O.S.), Bombay.

08/04/22